

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
AAISHNI PHARMACEUTICALS PRIVATE LIMITED OPERATING IN PHARMACEUTICALS AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	AAISHNI PHARMACEUTICALS PRIVATE LIMITED CIN No. U24233MH2014PTC252204
2.	Address of the registered office	3- Aashirwad, 51- Vallabh Nagar N S Road No -2, JVPD, VileParle West Mumbai- 400056
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Financial Year 2014-2015
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The eligibility criteria is mentioned in detailed Invitation for Expression of Interest to submit Resolution Plan(s) ("Invitation")
10.	Last date for receipt of expression of interest	1 st April, 2023
11.	Date of issue of provisional list of prospective resolution applicants	11 th April, 2023
12.	Last date for submission of objections to provisional list	16 th April, 2023
13.	Process email id to submit EOI	cirp.aaishnipharma@gmail.com

Sd/-

Vinodkumar Ambavat

Resolution Professional as per Section 16(5) of the Code, 2016
Registration Number: IBBI/IPA-001/IP-P00420/2017-18/10743
Registered Address: Room No. 40, 9/15 Morarji Velji Bldg,
1st Floor, Dr. M. B. Velkar Street, Kalbadevi Road,
Mumbai - 400002, Maharashtra

For Aishni Pharmaceuticals Private Limited

Date: March 17, 2023
Place: Mumbai

PUBLIC NOTICE FOR E-AUCTION SALE

WHEREAS, The undersigned is the Authorized Officer of, Standard Chartered Bank, having one of its places of business at 23-25 M.G. Road, Fort, Mumbai 400001 (Hereinafter called "the Bank").

The undersigned being the Authorized Officer of Standard Chartered Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (the Rules) issued demand notices dated 06th April 2022 calling upon the borrower's Mr.Satish B Sheregar, Mrs.Poornima Sheregar, Legal Heirs of Late Babanna V Sheregar and M/s.Four Care Hospital Pvt Ltd at 101 Vishnu Krupa, Mahant Road, Vile Parle (East), Mumbai - 400 057 and Duplex Flat No. 602 & 702, 6th & 7th Floor, Parshwa Kunj CHS Ltd, Malvia Road, Vile Parle East, Mumbai - 400 057 (the Borrower's /Co-borrowers /Guarantor) **Rs.57,859,420.92** (Rupees Five Crore Seventy Eighty Lacs Fifty Nine Thousand Four Hundred Twenty and Paise Ninety Two Only) by way of outstanding principal, arrears, (including accrued late charges) and calling upon them to repay the outstanding amount being along with further interest w. e. , 05.04.2022, till actual date of payment within 60 days from the date of receipt of the said notice.

The Borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property mortgaged with the bank, described hereinbelow, to recover the said outstanding amount, in exercise of powers conferred on me under Section 13(4) of the Act read with Rule 8 of the Rules on **22nd June 2022**.

Now, the public in general is hereby informed that the said property would be sold by e-auction on **11th day of April 2023** through e-auction platform provided at web-portal **www.matexauctions.com** and bidding shall take place through online electronic bidding on the said website, as per the procedure and the

The Reserve Price of said Property is Rs.68,106,750/- (Rupees Six Crore Eighty One Lacs Six Thousand Seven Hundred Fifty Only)

The earnest money deposit would be Rs.6,810,675/- (Rupees Sixty Eight Lacs Ten Thousand Six Hundred Seventy Five Only).

PROCEDURE AND TERMS & CONDITIONS OF PUBLIC AUCTION BY INVITING BIDS:-

1. The property can be inspected on 28th Mar 2023 11:00 a. m. and 1.00 p. m.

2. The Tender / bid form with the terms and conditions can be obtained online from the website <http://www.matexauctions.com>. The tender form and the terms and conditions would be available in the website from **20th March 2023 to 10th April 2023** up to 5:00 PM. The bid/ tender form complying with all necessary terms shall be submitted along with the proof of EMD amount of **Rs.6,810,675/- (Rupees Sixty Eight Lacs Ten Thousand Six Hundred Seventy Five Only)** , towards the Earnest Money Deposit favoring Standard Chartered Bank Deposit through EFT/NEFT/RTGS transfer in favour of Mortgage Suspense Account No. 42705095742; IFSC: SCBL0036078. The earnest money deposit shall not carry any interest. BID form shall be downloaded and duly filled and uploaded to www.matexauctions.com.

3. Last date to submit the bid along with Earnest Money Deposit is on or before 5:00 p.m. on 10th April 2023.

4. Along with the bid form the proposed bidder shall also attach his/her identity proof and the proof of residence such as copy of the passport, election commission card, ration card driving license etc. and a copy of the PAN card issued by the Income Tax Department of India.

5. Bidders shall hold a valid Digital Signature Certificate issued by competent authority and valid email ID (e-mail ID is necessary for the intending bidder as all the relevant information and allotment of ID & password by M/s Matex Net Pvt Ltd may be conveyed through e-mail).

6. On the auction date all the bids so received would be opened and the bid of the highest bidder, provided it is above the reserve price, may be accepted by the bank. In no eventuality would the property be sold below the reserve price. However, the bidders personally present for the auction shall have the right to further enhance their bid price by a minimum sum of Rs 10,000/-, and in the event of higher bid price being offered, the Bank shall have the right to accept the same. After each bid, the window for the next bid shall be open for 5 mins within which the next bid can be placed. The Auction time shall be 120 Minutes from 11:00 A.M. to 1:00 PM, with unlimited extensions of 5 minutes each. In case bid is placed in the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes.

7. Thereafter, when the Bank confirms the sale, the purchaser will be required to pay deposit of 25% (twenty-five percent) of the sale price, after adjusting the earnest money deposit, immediately with the undersigned. The balance amount of the purchase price shall be paid by the purchaser to the undersigned on or before the fifteenth day of confirmation of the sale of the said property or such extended period as may be agreed upon in writing by the parties. In default of payment & within the time as mentioned above, the bank shall be at liberty to forfeit the earnest money deposit and proceed with re-auction of the property. The defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may be subsequently sold.

8. All the payments shall be made by the purchaser by **Deposit through EFT/NEFT/RTGS transfer in favour of Mortgage Suspense Account No.42705095742; IFSC: SCBL0036078**

9. On receipt of the sale price in full, the bank shall be issuing a sale certificate in favor of the purchaser and would hand over the possession of the property to the purchaser.

10. The said immovable property described in the schedule herein below shall remain and be at the sole risk of the purchaser in all respects including loss or damage by fire or theft or other accidents, and other risk from the date of the confirmation of the sale by the undersigned Authorized Officer. The Purchaser shall not be entitled to avail the sale on any grounds whatsoever.

11. EMD of the unsuccessful bidders will be returned through DD/P.O/EFT/NEFT/RTGS to the Bidder/ bank account details provided by them in the bid form and intimated via their email id.

12. For all purposes, sale of the said property is strictly on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"**. To the best of the knowledge and information of the Authorized Officer of the bank, no other encumbrances exist on the property.

13. All expenses relating to stamp duty, registration charges, transfer charges and any other charges in respect of the above referred property shall be borne by the purchaser.

14. The Authorized officer is not bound to accept the highest offer or any or all offers, and the bank reserves its right to reject any or all bid(s) without assigning any reasons thereof.

15. The particulars about the properties specified in the tender document have been stated to the best of the information of the Authorized Officer and the Authorized Officer shall not be answerable for any error, mis- statement or omission in this proclamation. Save and except above, the Bank is not aware of any other encumbrance of the secured asset.

16. The prospective bidders can inspect the property on the date and time mentioned as above.

17. This notice is also notice to the above said borrower's resident of Mr.Satish B Sheregar, Mrs.Poornima Sheregar, Legal Heirs of Late Babanna V Sheregar and M/s.Four Care Hospital Pvt Ltd at 101 Vishnu Krupa, Mahant Road, Vile Parle (East), Mumbai - 400 057 and at Duplex Flat No. 602 & 702, 6th & 7th Floor, Parshwa Kunj CHS Ltd, Malvia Road, Vile Parle East, Mumbai - 400 057 under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

DESCRIPTION OF PROPERTY

Duplex Flat No. 602 & 702, 6th & 7th Floor, Parshwa Kunj CHS Ltd, Malvia Road, Vile Parle (E), Mumbai - 400 057 bearing final plot No. 159 of TPS II C.T.S.No. 1148, 1148/1 to 4, situated at Village Vile Parle, Total area of Duplex flat along with terrace 2119.45 Sq.Ft.

Further details please contact:
Mr. Tirupathi Mykala, Ph: 022 67355093/ 9885667177

AND

Please refer to the link provided on Standard Chartered Bank/secured creditor's website i.e. <https://www.sc.com/in/important-information/public-sale-notice-of-properties-under-the-possession-of-bank/>

Date: 17/03/2023
Place: Mumbai

Standard Chartered Bank
Sd/- Authorized Officer

PUBLIC NOTICE

NOTICE is hereby given on behalf of my clients Mr. Vikram Vinod Shah and Ankit Vinod Shah, legal heirs of the deceased Mrs. Chandrika Vinodrai Shah, for title investigation of a residential property having address at 403, 4th Floor, Borivali Tirupati CHSL, Mulji Apartments, S.V. Road, Daulat Nagar, Borivali East, Mumbai 400066 ('said flat'). Any person having a right, title, interest, claim or demand of any nature whatsoever in respect of the said flat is hereby required to make the same known in writing along with documentary proof thereof, to the undersigned at Adv. Nirmir R. Shah, Office No. 3, Washington Plaza, Off. S. V. Road, Goregaon (West), Mumbai 400 104, within fourteen (14) days of the publication hereof, failing which claims, if any, shall be deemed to have been waived.

Date: 14/03/2023 Place: Mumbai

Sd/-
Adv. Nirmir R. Shah
Office No. 3, Washington Plaza,
Off. S.V. Road, Goregaon (W),
Mumbai 400 104,
Mob: +91 9324887646
Email Id: shahnirmir912@gmail.com

PUBLIC NOTICE

NOTICE is hereby given to the public at large that we are investigating the right title and interest of **MR. PRAVIN ROHIDAS GARUD** presently addressing at C/o Flat No. 4, Mhaidsdhune Phulavle, Near Shevale Girni, Shivaji Nagar, Post Dindori, Taluka Dindore, District Nasik ("Purchaser") intend to purchase from Mrs. Sujata Hemlal Bakhrethe Flat no. 2560, Ground floor, adm. 220 sq.ft. built-up area, Building No. 56, Gandhi Nagar Sanman Co-op. Hsg. Soc. Ltd., Gandhi Nagar, Bandra (E), Mumbai-400 051 and more particulars described in the Schedule hereunder written ("the said Property") in relation to said property of my client.

That the Original Agreement for Sale Dt. 17.06.2005 executed between Mr. Sharad Govind Sawant (Transferor) in turn sold to Mrs. Sujata Hemlal Bakhre (Transferee) and other original allotment documents of Mhada in respect of the said property (hereinafter collectively referred to as "Lost Agreement & Documents") in respect of the said property is misplaced, not traceable and/or lost.

Any Party of person having knowledge about the whereabouts or having possession of the original Lost Agreement or claiming to have any right, title, interest or claim of any nature thereunder, including by way of sale, mortgage, charge, lease, lien, assignment, sub-lease of in any other manner whatsoever in respect of the said Property or any part thereof on the basis of the original Lost Agreement or otherwise, is hereby called upon to give notice of the same in writing alongwith relevant documentary proof in that regard to the undersigned at the below mentioned address within 14 days from the date of this notice.

If no such notice/claim alongwith supporting documents is received by us within 14 days from the date of publication, then it would be presumed that Mrs. Sujata Hemlal Bakhrehas an absolute right to deal with the said property, that there is no adverse right, title, interest, or demand of any nature whatsoever in respect of the said Property, and the same is free from encumbrance/s.

SCHEDULE

Flat No. 2560, Ground Floor, adm. 220 sq.ft. built-up area, Building No. 56, Gandhi Nagar Sanman Co-op. Hsg. Soc. Ltd., Gandhi Nagar, Bandra (E), Mumbai-400 051 constructed on land bearing Survey no. 341 (part), C.T.S. No. 631 (pt.) and Sub No. 631/76 to 631/83 adm. 6231 sq.ft. i.e. 578.93 sq.mtrs. at Village Bandra, Taluka Andheri, Mumbai Suburban District in the registration sub-registrar at Andheri, Mumbai City and Mumbai Suburban District within the limits of Municipal Corporation of Greater Mumbai.

Sd/-
Sanjay M. Yegurwar
Advocate
105, 1st Floor, F-wing,
Mahalaxmi SRA CHS Ltd., P. B.
Marg, Worli, Mumbai-400 030

Place :- Mumbai
Date :- 17.03.2023

ASIAN PAINTS LIMITED
(Safehouse Information Management Solutions P Ltd Bldg No. 1-14,
New Arianth Corp Compound, Kopar, Thane-421302)

Notice is hereby given that the following share certificate have been reported as lost/misplaced and the Company intends to issue duplicate share certificates in lieu thereof, in due course.

Any person who has valid Claim on the said certificates should lodge such claim with the Company at its registered Office within 15 days hereof

Name of the Shareholder	Folio No	No of Shares	Certificate No	Distinctive Numbers
Mr. Basant Fulchand Sundesha & Mrs. Sushela Basant Sundesha	AN80062934	4800	3672	13626881 to 13631680

Place: Mumbai
Date:16/03/2023

Name of the holder
Basant Fulchand Sundesha
Susheela Basant Sundesha

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Sagar Palladio, Shop No.8 & 17, Andheri Kurla Road, Sakinaka Junction, Mumbai-400072
Maharashtra. Ph: 022-28522641/42.
Email: bbyl@federalbank.co.in

Sakinaka Branch

GOLD SALE NOTICE

Notice is hereby for the information of all concerned and public in general that gold ornaments pledged with **The Federal Bank Ltd Sakinaka (Mumbai) branch**, in the undermentioned Gold Loan Accounts which was / were overdue for redemption and which has / have not been redeemed so far in spite of repeated notices and registered Letters requesting to clear the Dues will sold by private sale if it is not cleared by **27/03/2023**

OVERDUE ACCOUNT LIST	
Account Number	Name of the Borrower
16196100193547	SILVI KURIYAKOSE
16196400003776	ARVINDAKSAN KUTTAPAN ACHARY
16196100175510	ARVINDAKSAN KUTTAPAN ACHARY
16196100193315	PRUTHI P
16196100193224	BANANE ASHWINI
16196100202512	SANDEEP DUBEY
16196100203627	SATISH C BIRADAR
16196100203619	SATISH C BIRADAR
16196100201134	KHAJAPPA PANDURANG SHINDE
16196100201944	KAVITHA NARAYAN NAIR
16196100202595	KAVITHA NARAYAN NAIR
16196100197027	CELESTIN SELVAN JOSEPH
16196100188653	NIRANJAN PRATAP SINGH
16196100201274	NIRANJAN PRATAP SINGH
16196100180817	NIRANJAN PRATAP SINGH
16196100172137	ANIL KUMAR RAULO
16196100194883	ANIL KUMAR RAULO
16196100184017	ANIL KUMAR RAULO
16196100197571	BABITA NAMEDEV PATIL
16196100205085	DESAI RAJESH NARAYAN
16196100205077	DESAI RAJESH NARAYAN
16196100205812	DESAI RAJESH NARAYAN
16196100202140	DESAI RAJESH NARAYAN
16196200023933	DEEPAK VALAYUDHAN UNNI
16196100177326	DEEPAK VALAYUDHAN UNNI
16196100188496	DEEPAK VALAYUDHAN UNNI
16196200030193	DEEPAK VALAYUDHAN UNNI

Sd/-
Branch Manager

State Bank of India

Stressed Assets Recovery Branch, Churchgate, Mumbai (05168)
6th Floor, "The International", 16, Maharashtra Karve Road, Churchgate,
Mumbai - 400 020. Phone: 022 – 22053163 / 64 / 65. Email: sbi.05168@sbi.co.in

Publication of Notice regarding possession of property u/s 13(4) of SARFAESI ACT 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower & Address	Name of Owner of Property	Description of the property mortgaged/charged	Date of Demand Notice	Date of Possession	Amount outstanding as on date of demand Notice
Mr.Ashok Ambaji Mane & Mr.Ambaji Ranu Mane	Mr.Ashok Ambaji Mane & Mr.Ambaji Ranu Mane	Flat No. 402, Shree Rajal Corner CHS., Plot No. 31-44, Sector 17, Village Roadpal, Kalamboi, Navi Mumbai-410218	01/12/2020	13.03.2023	Rs.28,74,811/- (Twenty Eight Lakhs Seventy Four Thousand Eight Hundred Eleven Only) with further interest and incidental expenses.

Date : 17.03.2023
Place : Mumbai

Sd/-
Authorised Officer, State Bank of India



SAMATA SAHAKARI BANK LTD
Head office :Singh Sadan , A.S. Marg, Santacruz (west), Mumbai- 54
Phone: 022-26110615, 26144244, 26172256. Email: santacruz@samatabank.com

Sale notice for sale of Immovable - II
APPENDIX IV-A and II-A (Provision to Rule 8(6) and 6(2))

Auction sale notice for sale of Immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 6(2) of the security interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Mortgaged/ Charged to the Secured Creditors, possession of which has been taken by the Authorised Officer of Samata Sahakari Bank Ltd, Secured Creditors, will be sold on "As is what is" and "Whatever there is" and "Without recourse basis" for recovery of dues of secured creditors below mentioned account/s. The details of Borrower/s / Guarantor/s / Secured Asset/s / Dues / Reserve Price/ Auction date and time, EMD and Bid Increase Amount are mentioned below:

Sr. No.	Name & Address of Borrower/s / Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of possession (Constructive / Physical)
A	1)M/s Ulka Kreation Prop. Mrs. Ulka Chandrashekar Nair. (Borrower) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049. 2)Mr. Chandrashekar Nair (Guarantor) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049. 3)Mr. Romit Chandrashekar Nair (Guarantor) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049.	i) Flat no. L/702, Summit Greendale NX, Global City, Virar (west), District : Palghar, Pincode-401303 Encumbrance known to bank: Nil. Admeasuring area 393 sqfeet carpet area.	Outstanding Dues: Rs. 90,67,966/- Plus interest and Cost from 02/12/2020 Less recovery up to date	Date of Auction: 31-03-2023 Time : 11 Am onwards till completion of auction	1)Rs 24,42,600/- 2) Rs 1 lacs 3) Rs.25000/-	Physical Possession
B	(Mrs.) Ulka Chandrashekar Nair (Borrower) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049. 2)Mr. Chandrashekar Nair (Guarantor) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049. 3)Mr. Romit Chandrashekar Nair (Guarantor) a) Gunvant villa, seven bungalow, 2nd road, versova, Andheri (west), Mumbai- 400061. b)15, Swastik plaza, V.L. Mehta Marg, JVPD Scheme,Near SNDT College,Vileparle (west), Mumbai- 400049.	i) Flat no. L/701, Summit Greendale NX, Global City, Virar (west), District : Palghar, Pincode-401303 Encumbrance known to bank: Nil. Admeasuring area 393 sqfeet carpet area.	Outstanding Dues: Rs. 42,13,262/- Plus interest and Cost from 02/12/2020 Less recovery up to date	Date of Auction: 31-03-2023 Time : 11 Am onwards till completion of auction	1)Rs .24,42,600/- 2) Rs 1 lacs 3) Rs.25000/-	Physical Possession

Note : For detailed terms & conditions of sale, please refer to our website www.samatabank.com Prospective bidders may also contact the authorized officer on Tel No.022- 26172256 / 26144244 / 26110615 or in person at the Recovery dept .

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002
Read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

The borrowers / guarantors are hereby notified that they are entitled to redeem the securities by paying the outstanding dues / costs / charges and expenses at any time before the sale is conducted, failing which the property will be auctioned / sold and the balance dues, if any, will be recovered with interest and cost.

Date: 16.03.2023
Place: Mumbai

Authorized Officer
SAMATA SAHAKARI BANK LTD.

**National Highways & Infrastructure Development Corporation Limited**
(A Govt. of India Undertaking)



Corporate Office : 3rd Floor, PTI Building, 4-Parliament Street, New Delhi-110001

NHIDCL/2(14)/Rectt. LA,Fin.Legal/2023/HR **Dated: 27.02.2023**

National Highways & Infrastructure Development Corporation Limited has been set up by the Government of India as a Corporation under the Ministry of Road Transport & Highways to fast pace construction/ up-gradation/ widening of National Highways in the North-Eastern Region and areas that share international boundaries with neighbouring countries.

Applications are invited from dynamic, effective and experienced eligible Officers working in Central/State/UT Government Ministries/ Departments, Indian Army/Navy/Air- Force, Border Road Organization(GREF), Central/State Autonomous Bodies, Central/State Public Sector Undertakings, etc. on Transfer on Deputation basis for the following posts:

Sl. No.	Name of the Posts	No. of Vacancies*	Pay matrix Level in CDA pattern
1.	General Manager (Legal)	01	Pay Matrix Level-13 of 7th CPC [Pre-revised PB-4 of Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-]
2.	General Manager (Land Acquisition)	05	Pay Matrix Level-13 of 7th CPC [Pre-revised PB-4 of Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-]
3.	Deputy General Manager (Land Acquisition)	13	Pay Matrix Level-12 of 7th CPC [Pre-revised PB-3 of Rs. 15,600-39,100/- plus Grade Pay Rs.7,600/-]
4.	Manager (Land Acquisition)	18	Pay Matrix Level-11 of 7th CPC [Pre-revised PB-3 of Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-]
5.	Manager (Legal)		

